

12.03 hrs.

12.04 hrs.

AGRICULTURAL REFINANCE CORPORATION BILL

Shri Morarji Desai: Sir, I beg to move for leave to introduce a Bill for the establishment of a Corporation for granting medium and long term credit by way of refinance or otherwise, for the development of agriculture and for other matters connected therewith or incidental thereto.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill for the establishment of a Corporation for granting medium and long term credit by way of refinance or otherwise, for the development of agriculture and for other matters connected therewith or incidental thereto."

The motion was adopted.

Shri Morarji Desai: I introduce the Bill.

12.03½ hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950."

The motion was adopted.

Shri Bibudhendra Mishra: I introduce the Bill.

BUSINESS ADVISORY COMMITTEE TENTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to move the following:

"That this House agrees with the Tenth Report of the Business Advisory Committee presented to the House on the 4th December, 1962."

Shri Surendranath Dwivedy: May I point out..

Mr. Speaker: This is only for the allotment of time for the various Bills. Let it be approved first. Then we will take up your point. Now the question is:

"That this House agrees with the Tenth Report of the Business Advisory Committee presented to the House on the 4th December, 1962."

The motion was adopted.

Shri Surendranath Dwivedy (Kendrapur): According to the Order Paper for today immediately after we have had discussion on Shri Mathur's motion we will take up the Taxation Laws (Amendment) Bill and then the Personal Injuries (Emergency Provisions) Bill whereas according to the Order Paper for yesterday we were to take up the Working Journalists (Amendment) Bill after the Taxation Laws (Amendment) Bill. Now that has been removed from the list. There is not even a mention of that Bill in the Order Paper for today.

Shri Warior (Trichur): I also wanted to raise the very same objection. In Part II of the Bulletin of the 3rd the Working Journalists (Amendment) Bill was mentioned as the fourth item. Till yesterday the Order Paper had been proceeding that way, but today all of a sudden it has been changed with the result that we could not sent notices of our amendments to the new Bills that had been introduced. We could not prepare even.

Shri Hari Vishnu Kamath (Hoshangabad): Permit me to remind you, Sir, that when I raised a similar matter last week, you were kind enough to agree....

Mr. Speaker: I would only humbly request that if the Leader of a Group has spoken, there is nothing more....

Shri Hari Vishnu Kamath: To add to that; that is all.

Mr. Speaker: If every member of the Group wants to make an observation independently, it would be difficult.

Shri Hari Vishnu Kamath: He was not present in the House at that time when you were kind enough to agree that at least 24 hours' notice should be given in case, for some reasons unknown to us, the Government changes the order of business. I had given notice of amendments to the Personal Injuries (Emergency Provisions) Bill last evening after 3.15 and again this morning hoping that it would come up tomorrow according to the order of business. Now, suddenly the order has been upset. Therefore the hon. Minister of Parliamentary Affairs should explain why it has been upset. Also, if *status quo ante* cannot be restored, you will kindly allow amendments to be moved.

Mr. Speaker: I will allow the amendments.

Shri Ranga (Chittoor): I wish to take up some other matter.

Mr. Speaker: Should this not be finished first? Is his point pertaining to this?

Shri Ranga: No, Sir.

Shri S. M. Banerjee (Kanpur): I have a different point to make. The Tenth Report of the Business Advisory Committee has been circulated to us today and we have got it, but in the whole of this Report we do not find a mention of the Working Jour-

nalists (Amendment) Bill at all. It is not there. That means that it is not only coming up tomorrow or on any other day but that it is not coming up at all. So, we want an assurance..

Mr. Speaker: That is a wrong impression that he has got out of that. The Working Journalists (Amendment) Bill has been allotted time earlier. This is only for allotment of time that has been made to new Bills, that is, new business.

Shri Tyagi (Dehra Dun): Sir may I make a suggestion in this regard? I felt that once a thing is put on the Agenda and something is circulated to Members, it immediately becomes the property of the House. Therefore, if any changes are to be effected, in future they must be done with the permission of the House.

Mr. Speaker: Hon. Members should appreciate that the time at our disposal is limited if we wish or decide to adjourn on the 11th December; it is for the Government to see what business it thinks should be given the top most priority, what can be condensed within that limited period at our disposal and what the House can dispose of. Hon. Members would realise that these two or three Bills that have been introduced today are of paramount importance, that is, so far as the emergency risk insurance is concerned. So, all of us would agree that these should be taken up first. If there is time, certainly something else can be taken up.

Shri Surendranath Dwivedy: But 'first' does not mean tomorrow. Do you propose that we should take up the Emergency Risks Insurance Bills which have been introduced tomorrow?

Mr. Speaker: Probably they will be taken up tomorrow. I will waive the notice for amendments. That is the utmost that I can do. As hon. Members might have known we are having the discussion about the cease-fire on Monday.

Shri Surendranath Dwivedy: We can have them on Friday then but not tomorrow because some time must be given to prepare and to study the Bills.

Mr. Speaker: If hon. Members want that longer time should be given, we shall have to push back the non-official business. What does the hon. Minister say to it?

Shri S. M. Banerjee: Sir, I have only one submission to make.

Mr. Speaker: He has already done that. How many times should I allow that? Now, let us hear the hon. Minister.

Shri Satya Narayan Sinha: As you are aware, Sir, because you were presiding in the Business Advisory Committee yesterday, when this question about the allotment of time came up there I had submitted that unless the House sits on Saturday also practically we have only today and tomorrow for other business upto the 11th December because at the request of hon. Members one day has been allotted, as you have been pleased to say, for discussing the cease-fire and half of the next day for discussing the holding of the price line.

Shri Ranga: Why should we not sit on Saturday also?

Shri Satya Narayan Sinha: That is what I suggested. If we sit on Saturday, some of the difficulties might be obviated.

Mr. Speaker: Hon. Members want to know definitely, if they agree to sit on Saturday also, whether Government is prepared to take up the Working Journalists (Amendment) Bill or some other Bill.

Shri Satya Narayan Sinha: Five hours have been allotted yesterday. We had three hours before. Two hours were added. The difficulty is that, in the order of priority, even if we sit on Saturday, you will agree and the House will agree, as regards some of the Bills which are important, we have got to put them through. One and a half days at the request of...

Shri Surendranath Dwivedy: We should have no objection. We are sitting one hour more to accommodate Government Bills. Again, we are agreeing to sit on Saturday. You should also try to accommodate the Working Journalists Bill.

Shri Satya Narayan Sinha: According to the time we have allotted, we had not counted Saturday as a sitting day. I did not know. It makes some difference. I must have some time to consult and at 1 o'clock I may make are aware, Sir, because you were pre-a statement. It makes all the difference. Six hours we will get. Yesterday, you may remember, I requested Members. They did not agree. They said, no, Saturday we should not sit. If we are prepared to sit on Saturday...

Shri Surendranath Dwivedy: We did not know.

Mr. Speaker: That was understood yesterday when we were taking up the business. Hon. Members did not agree to sit on Saturday. That was the idea. Therefore, the Minister of Parliamentary Affairs had made it clear that these are important Bills. We also agreed that they must be got through. Now, if hon. Members are insistent that the Working Journalists Bill must be taken up and they are prepared to sit on Saturday, the Minister says that he would consult the Minister concerned and give us his reaction.

Shri Hari Vishnu Kamath: Is it not possible to restore the status quo of yesterday—the December 4th line?

Mr. Speaker: We cannot take risks now. Further discussion of the following motion...

Shri Surendranath Dwivedy: About the two Bills which the Finance Minister has introduced, what is your decision? Shall we take them up on Friday or tomorrow? If tomorrow, there will be very little time.

Mr. Speaker: Any harm if we take them up on Friday?

Shri Satya Narayan Sinha: No objection. Only we have to take into

consideration this that these important Bills should be put through in the other House also.

Mr. Speaker: We will finish them before we take up Non-official business.

Shri Satya Narayan Sinha: No objection.

Mr. Speaker: We will take them up on Friday.

Shri Ranga: As you might remember, we suggested some time ago, in view of the crisis, we would like the Government to agree to convene Parliament at least for one week every month. We have not had till now any reply from them whether they would be agreeable or not. I learn—I speak subject to correction—that it is not proposed to convene Parliament during January and that the Government are thinking of convening Parliament only in February. That upsets us. We would like the Government to reconsider, if they have made any such decision at all.

Secondly, we also suggested that an informal or regular Consultative Committee should be specially given shape to including Leaders of groups and their representative also, according to whatever agreement we may reach with the Government so that, in the absence of Parliament, if and when anything important happens, and the Government find it advisable to get into touch with us, they may seek our advice and also invite our co-operation in regard to the discussion of any subject that may come up. In regard to that also, we have not had any response. Again I speak subject to correction—I came to understand that the Ministry of Parliamentary Affairs and others took counsel and found themselves not so very favourable to the acceptance of this suggestion. May we request you to use your good offices with the Ministry and try to reach some understanding, some agreement in regard to these two points so that they may be persuaded to meet us more than half way in regard to the anxiety that we

have expressed to be kept in as close a consultation as possible and as frequently as it is practicable.

Mr. Speaker: In regard to both these suggestions, probably it would have been better if the leaders of the Groups might have sat with the Minister of Parliamentary Affairs and decided it there. I cannot take it upon myself that I should appoint such and such a committee....

Shri Ranga: We have made that suggestion repeatedly on the floor of the House. We have not yet had any response. He did not even take the trouble to consult us informally.

Shri Satya Narayan Sinha: About the first suggestion as to when the next session will be called, usually, it is the Budget Session which is called by the first week or early in the second week of February....

Shri Frank Anthony (Nominated—Anglo-Indian): Too late. We want it earlier.

Shri Satya Narayan Sinha: We have not taken any decision this time when we are going to call it. We have not thought about it.

Shri Ranga: But there was some thought about it.

Shri Satya Narayan Sinha: So far as the suggestion to have some kind of parliamentary committee is concerned, Government really regret that they cannot accept that suggestion.

Shri Hari Vishnu Kamath: Why?

Shri Satya Narayan Sinha: If there is any emergency, God forbid, I do not know what the position will be, but the Prime Minister's opinion is that if there is such an emergency arising....

Shri Ranga: Evidently they seem to think that the emergency is over because there is the offer of cease-fire.

Shri Satya Narayan Sinha: Let this House continue then?

Shri Ranga: Yes, the House should continue, if there is an emergency. Otherwise, what is the idea of it?

Shri Satya Narayan Sinha: Therefore, I had a discussion about it with the Prime Minister and he says that if such an emergency does arise as to have an immediate session of Parliament, within 48 hours Parliament will be summoned, and my hon. friends will be requested to be here.

Shri Hari Vishnu Kamath: This is a wholly unconvincing and unsatisfactory statement by the Minister of Parliamentary Affairs, and I am sure that no part of the House will accept this kind of stand on the part of Government. It is wholly unacceptable. What does he mean by saying 'If the emergency arises'? Is there no emergency now? What is this statement that he is making?

Shri Frank Anthony: I feel that the second part of the observation that has fallen from the Minister is not only unfortunate but very reprehensible. Some of us have deliberately exercised a good deal of restraint. We have not put questions because we felt that they were of a delicate nature, and they might do more harm than good. But we want Government to realise that we are not prepared to surrender our functions in this House; we are not prepared to have some critical decision with regard to this cease-fire, and with regard to the settlement with Pakistan, which we are all in favour of, suddenly sprung up on the House. If Government does not wish to allow us to participate in any kind of deliberations, I, for one, say that we must continue our session. We do not want Government to do things in a hole-and-corner manner.

Shri Satya Narayan Sinha: I think that the hon. Member's remark about 'hole-and-corner manner' is absolutely unfair.

Shri Hari Vishnu Kamath: Have a committee at least. (*Interruptions*)

Mr. Speaker: Order, order. We cannot go on in this manner. hon. Members have made their observations already.

Shri Satya Narayan Sinha: Why should he say 'hole-and-corner manner'? Why judge us in that manner? ... (*Interruptions*)

Mr. Speaker: I am told that I am allergic to these observations. But should I allow a free fight here? What am I here for?...

Shri Ranga: At least give us some time.

Mr. Speaker: ...I cannot allow that. Hon. Members have already had a wordy warfare. Beyond that, it is not possible for me to allow. They have said what they wanted to say, and I have also listened to what the reaction is. Now, as disciplined soldiers, certainly they should remain content with that ...

Shri Ranga: Can we not request Government through you that we want to have a permanent committee? Even during this emergency, we have co-operated with them in passing the Defence of India Bill, and we have given them all possible authority. If they wish, they have power even to abolish this Parliament during the emergency.

Shri Hari Vishnu Kamath: They cannot do that. They will be impeached.

Mr. Speaker: Is there any need to discuss it further? The group leaders have said what they wanted to say. Now, if every Member wants that he should join in that, I do not think that any useful purpose would be served by doing so.

The leaders of the groups who have spoken so vociferously would kindly realise that it is not my job now to order that Government will do this or that.

Shri Hari Vishnu Kamath: You can use your good offices.

Mr. Speaker: The ordinary rules of procedure are there so far as this democracy is concerned; if the hon. Members have not faith, they can throw out the Government. What can I do?

Shri Hari Vishnu Kamath: It is easier said than done.

Mr. Speaker: Can I do anything?

Shri Ranga: You can do a lot. You can certainly make it clear to the Government that it would not be right for them to adjourn the House and at the same time not have any committee at all to advise them.

Mr. Speaker: I thank the hon. Member for his valuable advice, and I will do what I consider proper under the circumstances, but I cannot make a statement here that I will do this and that.

में श्री बागड़ी से कहना चाहता हूँ कि उन का दिल्ली की ला एंड गार्डर पोजीशन का मोशन कमेटी में लिया गया था। कमेटी ने फैसला किया कि इस वक्त जो वाकी दिन हैं उन में ऐसा मौका नहीं आ सकता। इसलिए मुझे अफसोस है कि वह नहीं लिया जा सकता।

12.21 hrs.

MOTION RE: REPORT ON INDIAN AND STATE ADMINISTRATIVE SERVICES—Contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Harish Chandra Mathur on the 4th December, 1962, namely:—

"That this House takes note of the Report on Indian and State Administrative Services and Problem of District Administration by Shri V. T. Krishnamachari, laid on the Table of the House on the 7th September, 1962."

Shri Nanda may continue his speech.

The Minister of Planning and Labour and Employment (Shri Nanda): I have to make a few observations regarding some of the questions which arose in the course of the discussion on the Report on Indian and State Administrative Services and Problems of District Administration by Shri V. T. Krishnamachari.

When we adjourned last evening, I had just commenced. I stated that while the discussion was very illuminating, a number of questions which were raised were not quite relevant to the report itself. This was not quite relished by the hon. Mover of the Motion. I may in all humility assure him that whatever he said was important, and whatever the other Members said was also important. All I wished to convey was that some of the things which were brought up were not quite relevant to the subject matter of the report itself which the House has discussed.

It may be that the report has a restricted reference, but whatever it is, those things did not emerge from the contents of that report. I agree that the questions raised were of very great importance when we think of the larger subject of administration.

Administration at any time touches the lives of the people at so many points, and is therefore very important.

Dr. P. S. Deshmukh (Amravati): Is it not time to think about it?

Mr. Speaker: Not during this reply!

Shri Nanda: In the circumstances as are developing in this country, when the State has taken over so many functions of a welfare character and extended its economic functions also in so many directions and fields, administration touches deeply the lives of people in certain vital matters. As mentioned by some hon. Members, considering the fact that we are now passing through an emer-